

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

216. IA/714/2021 IN C.P. (IB)/3608(MB)2019

**IN THE MATTER OF**

Hemant Shah And Associates LLP

VS

Lanna Wellness Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 02.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

---

**ORDER**

Since the Court time is over. Hence the case is adjourned to **21.05.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)